Telecom Regulatory Authority of India Press Release No 99/2007

Compulsory carriage of Doordarshan Urdu channel by all MSOs / LCOs

Telecom Regulatory Authority of India has asked all the MSOs / LCOs who are registered under section 4 of the Cable Television Networks (Regulation) Act, 1995 (7 of 1995) to re-transmit the Doordarshan Urdu channel in accordance with the provisions contained in section 8 of the Cable Television Networks (Regulation) Act, 1995 and as per the various notifications issued by the Prasar Bharati.

2. The Prasar Bharati in exercise of the powers conferred upon it by sub-section (3) of section 8 of the Cable Act, issued the notification under No.16(1)/Cable/2000-E-III on the 16th May 2007 in Part III, Section 4 of the Gazette of India Extraordinary notifying that Urdu channel to be compulsorily carried by all Cable Operators in India in non-prime band.

3. It has been brought to the notice of the Authority that a number of service providers, being the cable operators (including multi system operators) are not retransmitting DD Urdu channel in the manner specified in the provisions and notifications referred to in paragraphs 2 above.

4. Accordingly, TRAI has asked all the MSOs / LCOs to re-transmit the Doordarshan Urdu channel in accordance with the provisions referred to in section 8 of the Cable Television Networks (Regulation) Act, 1995 and notifications issued by the Prasar Bharati as referred to in 2 above.

A letter addressed to all MSOs/LCOs in this regard has also been placed on TRAI's website www.trai.gov.in.

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